

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-519
IB-592/ND/2020

IN THE MATTER OF:

M/s Vaibhav Timbers
V/s
Soho Foundation

....Applicant

....Respondent

SECTION

U/s Sec. 9 IBC

Order delivered on 22.01.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:


For the Applicant :
For the Respondent : Shantanu Dubey, Proxy Counsel

ORDER

Mr. Shantanu Dubey appeared on behalf of the respondent and accepted the notice and seeks permission to file the reply. The respondent is directed to file the reply within one week from today after serving an advance copy upon the applicant and thereafter, the applicant is directed to file rejoinder within one week after receiving the copy of the reply. List the matter on **12.03.2021.**

-Sdr-

(K.K. VOHRA)
MEMBER (T)

-Sdr- 

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)